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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 29/9/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017**

Name of the Company:

Harshad V. Vora

V/s.

Bhagwan Motors Pvt Ltd. & ors.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

None present for Operational Creditor/ Petitioner. None present for Respondent.

None present for IRP.

As per the order of NCLAT operational creditor shall pay the fee of IRP.

No representation from IRP.

Operational creditor shall pay the fee of Interim Resolution Professional.

IRP not made any claim for fixing the fee. Considering the facts of the case the fee of IRP is fixed as 50,000/- payable by operational creditor.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 07th day of November, 2017.